

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No.495/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th October 2017, 10.30 A.M

Name of the Company	IFCI Limited -Vs- Jai Balaji Industries Limited.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

DEBASISH CHAKRABARTI

Pchiar / financial Debtor
creditor

Manju Bhutania, Adv.

Corporate Debtor

Riti Basu
For S.K. Singh & Co, Advocate

Dishnu chowdhury, Adv.

Soumabha Ghose, Adv

Ankur Singh, Adv.

Riti Basu, Adv.

Subhadeep Basak, Adv.

26/10/17

ORDER

ld. Counsel for the financial creditor and the corporate debtor has made a joint statement that process of settlement is going on. In view of the submissions of both the parties the case is adjourned to 15/11/2017.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)